

THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY

WRIT PETITION No.69 of 2015

ORDER:

This writ petition is filed under Article 226 of the Constitution of India questioning the action of the 4th respondent in not releasing the commodities for the month of January, 2015 to the petitioner's fair price shop No.15, Uravakonda village and mandal, Anantapuram District.

The case of the petitioner is that he was appointed by the 2nd respondent as a fair price shop dealer for the shop No.15 at Uravakonda village and mandal, Anantapuram District vide proceedings D.Dis.D1CS/2416/2008 dated 21.12.2010 extending his fair price shop authorisation until further orders, but the respondents are not releasing stock to his fair price shop for the month of January, 2015. Aggrieved thereby, the present writ petition is filed.

Heard both the learned counsel for the petitioner and the learned Government Pleader for respondents.

Since it is stated that the petitioner is having valid and subsisting authorisation for the fair price shop No.15 in Uravakonda village and mandal, Anantapuram District, the respondents 3 and 4 are directed to supply stock to the petitioner's fair price shop, as long as his fair price shop is having valid and subsisting authorisation.

With the above direction, the writ petition is disposed of. There shall be no order as to costs. As a sequel to it, miscellaneous petitions, if any pending in this writ petition, shall stand closed.

A.RAJASHEKER REDDY, J

Date: 07.01.2015

siva/kvrm

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